

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 412/MP/2024

Subject : Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 seeking appropriate relief for seeking relaxation due to difficulty faced by the Petitioner in implementing Regulation 24 (2) of CERC (Indian Electricity Grid Code) Regulations, 2023 and Conduct of Business Regulations 2023, to declare COD without the implementation of Automatic Generation Control (AGC) and allow time to the Petitioner for implementation of AGC of Unit -1 (660 MW) of Khurja Super Thermal Power Station (2x660 MW)

Petitioner : THDCIL

Respondents : Grid Controller of India Limited and 6 ors.

Date of Hearing : **5.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Ms. Swapna Seshadri, Advocate, THDCIL
Shri Utkarsh Singh, Advocate, THDCIL
Shri Gajendra Sinh V, GCIL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present Petition had been filed seeking relaxation of Regulation 24(2) of the IEGC Regulations, 2023 for the declaration of COD of Khurja STPS without implementation of AGC and granting time for such implementation. She also submitted that the present case is covered by the Commission's order dated 28.2.2024 in Petition No. 72/MP/2024.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Respondents shall file their replies on or before **21.11.2024**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **28.11.2024**, after serving a copy to the Respondents.

3. The Petition will be listed for hearing on **3.12.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

